

Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules"

The motion was adopted

[English]

14.07 hrs.

(iii) **Governing Body of Indian Council of Medical Research, New Delhi**

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : Sir, I beg to move the following:

"That in pursuance of rule 15 of the Rules, Regulations and Bye-Laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules."

MR. DEPUTY-SPEAKER : The question is

"That in pursuance of rule 15 of the Rules, Regulations and Bye-Laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New

Delhi, subject to other provisions of the Rules."

The motion was adopted.

14.8½ hrs.

Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Bill*

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, on behalf of Shri M. Arunachalam, I beg to move for leave to introduce** a Bill to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures and for other matters connected therewith or incidental thereto

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures and for other matters connected therewith or incidental thereto."

The motion was adopted

SHRI BALWANT SINGH RAMOOWALIA : Sir, I introduce the Bill.

14.10 hrs.

STATEMENT RE: BUILDING AND OTHER CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) THIRD ORDINANCE, 1996

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, on behalf of Shri M. Arunachalam I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996.

[Placed in Library see No. LT.92/96]

* Published in the gazette of India Extraordinary, Part-II, Section-2, dt. 15 7.96.

** Introduced with the recommendation of the President